

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 215  
95/252/ND/2020

**IN THE MATTER OF:**

Income Tax Officer-Ward 10 (2), New Delhi

...APPELLANT

Vs.

ROC, Delhi and Ors.  
(M/s. Glimmer Trading Company Pvt. Ltd.)

...RESPONDENT

**Section**

Under Section 252

Order delivered on 19.01.2021  
(Virtual Hearing)

**Coram:**

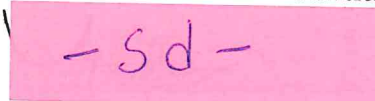
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the ROC  
For the I.T. Department

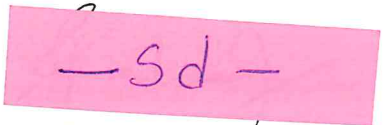
:Ms. Sweety Khattar, AROC  
:Mr. Zoheb Hussain, Sr. Standing  
Counsel, Mr. Parth Semwal, Jr.  
Standing Counsel.

**ORDER**

Heard the submissions made by the Jr. St. counsel for the I.T. Department. AROC is present and submitted that she has no objection to proceed with the matter. With regard to other respondents service is complied but no one is present at the time of virtual hearing of the matter. Therefore, other respondents are set ex parte. Let this matter be listed after 2 weeks. Post the matter to **12<sup>th</sup> February, 2021.**



(V.K. Subburaj)  
Member (T)



(P.S.N. Prasad)  
Member (J)